

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.70/93

New Delhi, this the 16th day of February, 1999

HON'BLE SHRI S.R.ADIGE, VICE-CHAIRMAN(A)
HON'BLE SHRI T.N.BHAT, MEMBER (J)

In the matter of:

Shri K.V. Venkatarama Iyer,
s/o Shri K.V. Vasudevan,
R/o Flat No. 713, Pocket-E,
Mayur Vihar, Phase-II, Delhi-91.Applicant

(By None)

Vs.

Union of India through

1. The Secretary(Expenditure),
Ministry of Finance,
New Delhi.Respondent

(By Advocate: Shri Rajeev Bansal)

O R D E R (ORAL)

Hon'ble Shri S.R.Adive, Vice-Chairman(A)

Applicant seeks the reliefs contained in para 8
of the O.A.

2. By order dated 2.9.1998 fresh notice has
been directed to be issued to both the parties. Despite
service of notice none has appeared on behalf of the
applicant. Shri Rajeev Bansal appeared on behalf of the
respondents and has been heard.

3. Shri Bansal has raised three preliminary
objections viz., (i) the applicant has sought multiplicity
of reliefs; (ii) the O.A. impugns the seniority list
dated 1.6.1991 (Annexure-A) but the persons likely to be
affected in case the OA is allowed, have not been

impleased as parties and hence the OA suffers from non-joinder of proper and necessary parties; and (iii) the O.A. is hit by limitation.

4. Manifestly, the reliefs prayed for in para 8 of the OA are not consequential to one another and, therefore, the O.A. is hit by the provisions of Rule 10 of the C.A.T. (Procedure) Rules. That apart, we notice that persons likely to be affected in case the O.A. is allowed and named in the impugned seniority list dated 1.6.1991 have not been impleaded. Even if it is held that the persons named in the seniority list at Annexure A are not proper and necessary parties, there can be little doubt that the O.A. filed by the applicant ^{on 7.1.93} seeks to impugn the seniority list dated 1.6.1991, and is, therefore, hit by limitation under the relevant provisions of the A.T. Act.

5. In the result, the preliminary objections in regard to multiplicity of reliefs sought and limitation raised by respondents are upheld, and the O.A. is dismissed. *No costs.*

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(T.N.Bhat)
Member (J)

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(S.R. ADIGE)
Vice-Chairman (JJ)